

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-110**  
(IB)-771(PB)/2018  
New IA/1449/2024

**IN THE MATTER OF:**

Capri Global Capital Ltd.

**.....Applicant**

**Vs.**

Value Infratech India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 22.03.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Rishabh Jain, Adv.

**ORDER**

**New IA/1449/2024:-**

This is an application filed under Rule 11 of NCLT Rules, 2016 on behalf of the Resolution Professional for making certain amendment in Para 68 of IA/5191/2023 which is an application for approval of the resolution plan. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel submitted that in Para 68 of IA/5191/2023 of the resolution plan, as filed, in-advertently new facts which arises out of the negotiations by the CoC with the SRA could not be reflected and therefore in the present application they have sought amendment in Para 68 of IA/5191/2023 to indicate the correct statement in the resolution plan as far as payment in respect of unpaid stamp duty by the SRA. In view of this, we allow

the present application for amendment in Para 68 of IA/5191/2023 as mentioned in Para 7 of the present application. Resolution Professional is directed to file the amended application and a fresh notice to the Suspended Management be issued along with the amended IA/5191/2023. The present application i.e. New IA/1449/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**